

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 19.4.2018

Petition No. 4/MP/2017

Petitioner : Maithon Power Limited

Respondents : BSES Rajdhani Power Limited and Another

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petition No. 5/MP/2017

Petitioner : Maithon Power Limited

Respondent : Tata Power Delhi Distribution Limited and Another

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Meghana Aggarwal, Advocate, MPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Megha Bajpai, BRPL
Ms. Rishika Raha, TPDDL
Ms. Ranjana Roy, TPDDL

Record of Proceedings

Learned counsel for the Petitioner requested for time to file rejoinder to the reply of TPDDL in Petition No. 5/MP/2017.

2. After hearing learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder by 30.5.2018. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for final hearing on 5.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**